

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 246/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.
- Petitioner : Reliance Industries Limited (RIL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **7.10.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Buddy Ranganathan, Advocate, RIL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Shri Nishant Kumar, Advocate, RIL
Shri Jai Lal, Advocate, RIL
Shri Syed Fazl Askari, Advocate, RIL
Shri Pawan Singh, Advocate, RIL
Shri Akshaya Lal, Advocate, RIL
Shri Arun Lal, Advocate, RIL
Shri Gandharv Garga, Advocate, RIL
Shri Gyanendra Singh, Advocate, RIL
Shri Prakash Pathak, Advocate, RIL
Shri Gaurav, Advocate, RIL
Ms. Suparna Srivastava, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking directions upon the Respondent No.1, CTUIL, to take adequate measures for providing the connectivity / GNA to the Petrochemical Plant of the Petitioner located at Dahej through DGEN – Navsari dedicated transmission line, which is operated by the Respondent No. 3, Torrent Power Limited. Learned counsel submitted that the issue essentially involved in the instant case is of sharing of the terminal bay of ISTS sub-station/switchyard/ line connection ISTS between the injecting (DGEN Station) and drawee entity (Petitioner's Petrochemical Plant). Learned counsel further submitted that similar issue already came up for the consideration of the Commission in Petition No. 132/MP/2024 (RIL v. CTUIL and Ors.) wherein pursuant to the direction of the

Commission, a meeting was convened under the aegis of the CEA to resolve the various technical concerns raised by GCIL/ WRLDC and after the detailed deliberations amongst the parties, certain recommendations were made, which were agreed to by all the sides. Learned counsel further added that the said case is presently reserved for the order, and the Commission's decision therein will also address the issue involved in the present case.

2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter. Learned counsel further submitted that in the proceedings of Petition No.132/MP/2024, CTUIL had already pointed out that there are no enabling provisions in the GNA Regulations for allowing the request of the Petitioner and accordingly, vide Record of Proceedings for the hearing dated 5.6.2024 therein, the Commission had asked CEA to convene a meeting with the participation of the Petitioner, CTUIL, GCIL, and other concerned stakeholders to resolve /propose the solutions to the concerns raised by GCIL/ WRLDC and the minutes of the said meeting incorporating the certain recommendations have already been placed on record of the said case. Learned counsel added that the findings of the Commission in the said case would also clarify the issue(s) involved in the present case.

3. Considering the submissions made by the learned counsels for the Petitioner and CTUIL, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.
- (c) Considering the request of the Petitioner, a liberty is granted to the Petitioner to mention the present case in the event that Petition No. 132/MP/2024 comes to be decided prior to the next date of hearing.

4. The Petition will be listed for hearing on **17.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)